

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
L.P.A. No. 171 of 2020**

Central University of Jharkhand
through its Registrar, Ranchi Appellant
Versus
Dr. Iswar Chand Bidyasagar & Anr. Respondents

**CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellant : Mr. Manoj Tandon, Advocate
For the Respondents : Mr. Indrajit Sinha, Advocate

Oral Order

03 / Dated: 24.06.2020

With consent of the parties, hearing of this matter has been done through video conferencing.

Heard in part.

Put up this matter for further hearing on 16th July, 2020.

However, it is made clear that till the next date of hearing, the operation of the impugned order shall remain stayed but it would not mean that the concerned authority will proceed with the enquiry but the respondent-writ petitioner would be treated to be under suspension till that period. It is further made clear that if the formalities are completed by the respondent-writ petitioner then the subsistence allowance should immediately be paid to him as per the provisions of law if already not having been paid.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)